

O.A. No. 347 of 2008Order dated: 12.09.2008

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Dr. D.B.Mishra, Ld. Counsel appears for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appears for the Railways.

The Ld. Counsel for the applicant submits that there was a scheme of the Railways in 1990, Annexure-A/2, whereunder a panel was to be prepared for enrolling substitutes and for this purpose, applications from children of Railway employees, who retired on superannuation or voluntarily after 1.1.1987 or will be retiring from service by 31.12.1993, were eligible to apply subject to other educational qualifications and age restrictions. He contends that the applicant had applied in response to this notification but he has not been empanelled; so he has made a representation on 15.01.2008 vide Annexure-A/4. This application has not yet been disposed of by the concerned authorities.

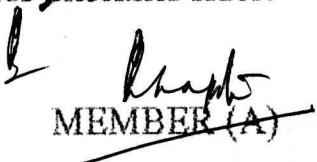
Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Railways submits that the representation has been filed after a lapse of 18 years and hence it is severely time barred. However, Ld. Counsel for the applicant submits that at least his representation at Annexure-A/4, dated 15.01.2008 should be considered by the concerned authorities.

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Having heard Ld. Counsel for both the parties, the O.A. is disposed of, at the admission stage itself, with direction to the Respondent No.3 to consider the representation and take appropriate action on this.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be given to the Ld. Counsel appearing for ~~the~~ ^{both} either sides.


MEMBER (A)